

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

**ITEM No. 251
(IB)-199(PB)/2019**

IN THE MATTER OF:

Pankaj Pandey Applicant/petitioner
v.
M/s. Cosmos Infra Engineering (India) Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.08.2019

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

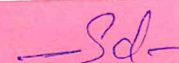
For the petitioner: -
For the Respondent(s): Ms. Kanishka Prasad, Adv.

ORDER

Pleadings are complete.

Any additional affidavit by the corporate debtor may be filed in terms of the judgment of the Hon'ble Supreme Court in the home-buyers' case within a week.

List on 04.09.2019.



**(M.M.KUMAR)
PRESIDENT**



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**